

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/3482/2024 In C.P. (IB)/4(MB)2021

IN THE MATTER OF

Union Bank of India ... Petitioner
VS
dheeraj wadhawan ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Anush Mathkar (PH)

For the Respondent: None present

ORDER

IA 3482/2024 - The prayer in the present application is for replacement of RP. Counsel for the applicant submits that earlier RP has resigned from the A & M group and the said fact was communicated to the applicant on 04.04.2024. In view of the same the applicant vide this application has requested for appointment of Mr. Abhilash Lal having registration no. **IBBI/IPA-001/IPP00344/2017-2018/10645** whose consent dated 15.04.2024 has been placed on record. In view of the submissions of learned counsel for the applicant we deem it appropriate to allow this application and in view of the prayer made to replace Mr. Devendra Mehta with Mr. Abhilash Lal. Erstwhile RP i.e. Mr. Devendra Mehta is also directed to provide all the requisite support and furnish necessary documents to the newly appointed RP. Accordingly, IA is **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/